

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2314
ANSWERED ON:12.03.2013
IMPORT OF SUGAR
Devappa Anna Shri Shetti Raju Alias

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has provided any exemption/concession for import of raw sugar during 2011-12;
- (b) if so, the details thereof indicating the quantum of raw sugar imported and tax collected thereon during the said period;
- (c) whether the price of the said imported sugar was higher than the price of domestic sugar; and
- (d) if so, the details thereof and the reasons for the said imports at a higher price indicating the price of imported and domestic sugar during the said period?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)&(b): During the financial year 2011-12, the Central Government continued to permit duty- free import of sugar including raw sugar under Open General License(OGL). Thereafter, a moderate import duty of 10% was imposed on import of sugar including raw sugar during current financial year 2012-13 w.e.f. 13.07.2012. As per Directorate General of Commercial Intelligence & Statistics, Kolkata, about 1 lakh tons of raw sugar was imported at zero duty during 2011-12 financial year.

(c) & (d): The Central Government did not import sugar on its account. It was the sugar mills / merchant importers who imported sugar including raw sugar under Open General License (OGL) as per their commercial prudence. Since, the prices of sugar in the international market varied from time to time, it is not possible to compare the imported and domestic price of sugar.